

[Shri Vidya Charan Shukla]

- with an explanatory memorandum.
- (viii) G. S. R. 72 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
- (ix) G. S. R. 88 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
- (x) G. S. R. 93 published in Gazette of India dated the 15th January, 1971.
- (xi) G. S. R. 118 published in Gazette of India dated the 21st January, 1971 together with an explanatory memorandum.
- (xii) G. S. R. 221 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (xiii) S. Os. 99 and 100 published in Gazette of India dated the 1st January, 1971 together with an explanatory memorandum. [Placed in Library. See No. LT—130/71].
- (8) A copy of the West Bengal Duty on Inter-State River Valley Authority Electricity Act, 1971 (President's Act No. 5 of 1971) published in Gazette of India dated the 1st April, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT—131/71].

**PASSPORTS (THIRD AMENDMENT)
RULES, 1970**

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : I beg
to lay on the Table a copy of the Passports
(Third Amendment) Rules, 1970 (Hindi and
English versions) published in Notification
No. G.S.R. 1793 in Gazette of India dated
the 13th October, 1970, under sub-section (3)

of section 24 of the Passports Act, 1967.
[Placed in Library. See No. LT—132/71].

12.32 hrs.

ESTIMATES COMMITTEE

**Hundred and thirty-second and Hundred
and thirty-third Reports**

SECRETARY : I beg to lay on the
Table the following two Reports of the
Estimates Committee (Fourth Lok Sabha)
which were presented to the Speaker by the
Chairman, Estimates Committee on the 26th
December, 1970 :—

- (1) Hundred and thirty-second Report
on action taken by Government on
the recommendations contained in
their Hundred and sixteenth Report
on the Ministry of Labour,
Employment and Rehabilitation
(Department of Labour and Em-
ployment—Employees' Provident
Fund Organisation).
- (2) Hundred and thirty-third Report
on action taken by Government on
the recommendations contained in
their Hundred and twenty-third
Report on the Ministry of Labour,
Employment and Rehabilitation
(Department of Labour and Em-
ployment)—Employees' State Insur-
ance Corporation.

ASSENTS TO BILLS

SECRETARY : Sir, I lay on the Table
following thirteen Bills passed by the Houses
of Parliament during the current session and
assented to since a report was last made to
the House on the 24th March, 1971 :—

- (1) The Appropriation (Railways) Vote
on Account Bill, 1971.
- (2) The Appropriation (Railways) Bill,
1971.
- (3) The Manipur Appropriation (Vote
on Account) Bill, 1971.
- (4) The Manipur Appropriation Bill,
1971.
- (5) The Appropriation Bill, 1971.